

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CA(CAA)-151(PB)/2017

IN THE MATTER OF:

**Naovarris Fashion Trading Pvt. Ltd.
And Jade Eservices Pvt. Ltd.**

.....Petitioner

SECTION : UNDER SECTION 230-232

Order delivered on 18.12.2017

Coram:

**CHIEF JUSTICE M.M. KUMAR
Hon'ble President**

**Deepa Krishan
Hon'ble Member (T)**

For the Petitioner(s): Mr. Rajat Joneja & Mr. Krishna Tangirala, Advs.

For the Respondent(s) :

ORDER

The certificate of the auditor in terms of proviso to Section 230(7) and under Section 230 (5) as may be applicable, has not been filed. Learned counsel for the petitioner requests and is granted two weeks' time to do the needful.

List for further consideration on 25.01.2018.


**(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT**


**(DEEPA KRISHAN)
(MEMBER TECHNICAL)**

18.12.2017
Vineet